OFFER OPENING PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

REAL REALTY MANAGEMENT COMPANY LIMITED

CIN: L45200GJ1993PLC019930
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Open Offer for acquisition of 1,203,180 Equity Shares from the Shareholders of M/s. Real Realty Management Company Limited by Mr. Dharm Swetank Patel (Hereinafter referred to as "Acquirer")

This Advertisement is being issued by **Corporate Professionals Capital Private Limited**, for and on behalf of **Mr. Dharm Swetank Patel** (Hereinafter referred to as **"Acquirer"**) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of **M/s. Real Realty Management Company Limited ("RRMCL"/ "Target Company")**. The Detailed Public Statement with respect to the aforementioned offer was made on November 27, 2015 in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Mahanayak (Marathi) (Mumbai) and Financial Express (Gujarati) (Gujarat).

1. Offer Price: Rs.7.50/- per fully paid up equity share of the Target Company.
2. IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in aforesaid newspapers on February 01, 2016, Monday.
3. This is not a competing offer.
4. Letter of Offer has been dispatched to all the equity shareholders of RRMCL whose names appear in its Register of Members on January 20, 2016, Wednesday, the Identified Date.
5. The LoF along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com and the website of Manager to the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a. In the case of Equity Shares held in physical form: Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LoF. They can participate by submitting an application to the Selling Broker on the plain paper giving details regarding their Shareholding and requisite documents as mentioned in the LoF. They have to deliver Physical Share Certificates and other relevant documents along with the TRS to the Registrar to the Offer by Registered Post/Speed Post/ Courier/Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
   b. In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
6. Changes suggested by SEBI in their comments to be incorporated:
   a. Revised and Original schedule of Activities

ACTIVITY	ORIGINAL	REVISED
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	November 23, 2015, Monday	November 23, 2015, Monday
Detailed Public Statement (DPS) Date	November 27, 2015, Friday	November 27 , 2015, Friday
Last date for a competing offer	December 21, 2015, Monday	December 21, 2015, Monday
Identified Date*	December 29, 2015,Tuesday	January 20, 2016, Wednesday
Date by which LoF will be despatched to the shareholders	January 05, 2016, Tuesday	February 01, 2016, Monday
Issue Opening PA Date	January 11, 2016, Monday	February 03, 2016, Wednesday
Last date by which Board of TC shall give its recommendations	January 07, 2016, Thursday	February 01, 2016, Monday
Date of commencement of tendering period (Offer opening Date)	January 12, 2016, Tuesday	February 04, 2016, Thursday
Date of expiry of tendering period (Offer closing Date)	January 25, 2016, Monday	February 17, 2016, Wednesday
Date by which all requirements including payment of consideration would be completed	February 05, 2016, Friday	February 25, 2016, Thursday

**Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.*

   b. In point 3.2.10 of Letter of Offer, we have incorporated that the Acquirer will hold 4,587,180 (Forty Five Lacs Eighty Seven Thousand One Hundred and Eighty) equity shares constituting 95.50% of the present issued, subscribed and paid up equity share capital of the Target Company.
   c. In point 5.9 of Letter of Offer, we have incorporated that the shares held by legal heir of Late Shri. Bhanumati Rajyaguru shall not be eligible for being tendered in this Takeover Open Offer. Accordingly, the Offer is to acquire upto 1,203,180 (Twelve Lacs Three Thousand One Hundred and Eighty Only) equity shares constituting 25.05% of the present issued, subscribed and paid up equity share capital of the Target Company.
   d. In point 6.1.4 of Letter of Offer, we have incorporated "The Acquirer has also got an Independent Valuation Certificate from M/s. Naimish K. Shah & Company, Chartered Accountants, which carried the valuation of shares of Target Company for the purpose of acquisition of controlling stake. The Valuer arrived at a fair value of Rs. 7.41/- (Rupees Seven and Forty One Paisa Only) on the basis of HLL Formula."
   e. In point 6.2.1 of Letter of Offer, the Offer size is revised to 1,203,180 (Twelve Lacs Three Thousand One Hundred and Eighty Only) equity shares and accordingly the total funding requirement has been revised to Rs. 9,023,850 (Rupees Ninety Lacs Twenty Three Thousand Eight Hundred and Fifty Only).
7. The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window **("Acquisition Window")** as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI. The Acquirer has appointed **M/s. Khajanchi and Gandhi Stockbroking Private Limited ("Buying Broker")** for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of shares in given in **Para 8- Procedure for Acceptance and Settlement** of the Letter of Offer.
8. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER

Corporate Professionals
WHERE EXCELLENCE IS LAW

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SEBI Regn. No: INM000011435

On behalf of Acquirer

Place: New Delhi
Date: February 03, 2016